

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O. A. No. 346/91
~~XXXXXX~~

199

DATE OF DECISION 7-3-1991

NC Joseph _____ Applicant (s)

Mr P Santhosh Kumar _____ Advocate for the Applicant (s)

Versus

Union of India rep. by the Secretary to the Govt. of India Respondent (s)
Ministry of Communications, New Delhi
and others.

Mr V Krishnakumar, ACGSC _____ Advocate for the Respondent (s)

CORAM:

The Hon'ble Mr. SP Mukerji, Vice Chairman

The Hon'ble Mr. N Dharmadan, Judicial Member

1. Whether Reporters of local papers may be allowed to see the Judgement?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the Judgement?
4. To be circulated to all Benches of the Tribunal?

JUDGEMENT

Shri SP Mukerji, Vice Chairman

In this application, the applicant who has been working as Chowkidar on a contingent basis in the Perumanoor Post Office has prayed that the respondents be directed to regularise his service from the date of his initial appointment. For this, he has relied upon the Department of Post & Telegraph's O.M. of 7th May, 1985 as indicated in para-5 of this application.

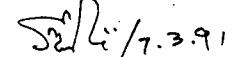
2 We have heard the counsel of both the parties and gone through the documents. The learned counsel ^{for the applicant} concedes that the applicant has not yet been made any representations to the respondents seeking ^{for} redressal of his grievance for which he has come up with this application. The learned counsel for

the respondents indicates that if such a representation is filed by the applicant, it would be considered in accordance with law.

3 In the circumstances, we admit this application and dispose of the same with directions to the applicant to file a representation seeking the reliefs as prayed for in the application alongwith all necessary documents within a period of two weeks from the date of communication of this order. We also direct the respondents that if such a representation is received from the applicant, they shall dispose it of within a period of two months from its receipt in accordance with law and provide such reliefs to which the applicant is entitled.



(N. Dharmadan) 7.3.91
Judicial Member



(S.P. Mukerji)
Vice Chairman

7-3-1991